

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. 474/2016

**IN THE MATTER OF:**

**Ita Impianti Orafi**

.....Petitioner

**v.**

**Green World International Pvt. Ltd.**

.....Respondent

**SECTION :** UNDER SECTION 433(e), 434 & 439 of the Companies Act, 1956

Order delivered on 10.08.2017

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s) : Mr. Praful Jindal, Advocate**

**ORDER**

Learned counsel for the petitioner applies for withdrawal of the petition with liberty to file fresh one on the same cause of action under the Insolvency and Bankruptcy Code, 2016 or any other remedy in accordance with law.

The prayer made by the learned counsel is accepted and liberty is granted

in terms thereof.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
(MEMBER TECHNICAL)

10.08.2017

Vineet